

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-284(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors. ... Applicant/Petitioner
Vs
Spaze Towers Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 07.03.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : None
For Respondent : IA No. 2552/20 Adv Ashwini Kumar, Adv Pooja for R1
IA No. 2825/20, IA No. 3871/20, IA No. 2694/20
Adv. Mahjabeen ,Adv Pooja for Respondent No.1.
IA No. 3276/20 Adv Mahjabeen, adv pooja for R2

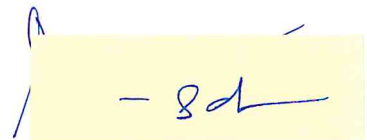
ORDER

IA-1036/2022: This is an application filed under Section 60(5) of the IBC, 2016, seeking following prayers:

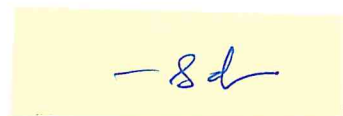
“Pass any order allowing the present application and permitting the Applicant to intervene in the captioned matter”

None appeared for the Petitioner.

List **IA-1036/2022** with the main Petition i.e., CP (IB)-284(PB)/2021 on 28.03.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)